

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1/MP/2012

Petitioner : Sadashiva Sugars Limited

Respondent : State Load Despatch Centre, Karnataka

Subject : Levy of UI Charges in violation of Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009 and Back-up Supply Charges under the Karnataka Electricity Regulatory Commission (Open Access) Regulations, 2004 for an inter-State Open Access transactions.

Petition No. 124/MP/2012

Petitioner : Falcon Tyres Limited

Respondent : State Load Despatch Centre, Karnataka

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 read with Regulation 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petition No. 82/MP/2013

Petitioner : Dhruvdesh Metasteel Private Limited

Respondent : State Load Despatch Centre, Karnataka

Subject : Levy of Back-up Supply Charges and withholding of UI Charges in violation of Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 during the grant of inter-State Open Access.

Petition No. 10/MP/2014

Petitioner : Shamanur Sugars Limited

Respondent : State Load Despatch Centre, Karnataka

Subject : Petition under Section 79(1) (c) of the Electricity Act, 2003 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 read with Regulation 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.



Petition No. 70/MP/2018

Petitioner : Godavari Biorefineries Limited

Respondent : State Load Despatch Centre, Karnataka

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 read with Regulation 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999

Date of Hearing : 6.8.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties present : Shri Anantha Narayana, Advocate for Petitioners
Shri Balaji Srinivasan, Advocate, BESCO
Shri Aresh Chatterjee, Advocate, BESCO

Record of Proceedings

Learned proxy counsel for the Petitioners requested for adjournment in the matters due to non-availability of the senior counsel. Request was allowed by the Commission.

2. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**

